

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA NO.1845/92

DATE OF DECISION: 28.07.93.

SHRI GULSHAN KUMAR & ANOTHER

...PETITIONERS

(14)

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

CORAM:-

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

THE HON'BLE MR. B.S. HEGDE, MEMBER (J)

FOR THE PETITIONER

SHRI GYAN PRAKASH, COUNSEL.

FOR THE RESPONDENTS

NONE

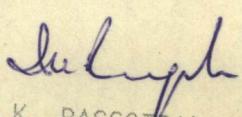
JUDGEMENT(ORAL)

(HON'BLE MR. I.K. RASGOTRA)

The learned counsel for the petitioner filed a copy of the order dated 25.6.1993 issued by the respondents, according to which both the petitioners have been provided the relief by the respondents which they had prayed for in the O.A. The learned counsel, therefore, prays that he may be allowed to withdraw the O.A. The O.A. is accordingly dismissed as withdrawn. No costs.


(B.S. HEGDE)

MEMBER(J)


(I.K. RASGOTRA)

MEMBER(A)